

(d) the corrective steps taken by Government to help the villagers in crossing the highway safely and properly compensate all affected residents?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) During the last 5 years, 4 fatal accidents have taken place near Peddakunta Tanda tribal hamlet as the villagers instead of using (Pedestrian Under pass) PUP at Km 42/100 tried to cross the highway directly.

A PUP of size 2.5 m x 3 m was provided near the village at Km.42/100 during construction of bypass in 2009 to facilitate crossing of highway by pedestrians, 2-wheelers, cars, autos, tractors etc. As the village is on newly constructed Shadnagar bypass, there is no habitation abutting the highway, hence service road is not necessitated.

(c) The PUP is at Km.42/100, close to the village.

(d) The details of the measures taken by Government are as under:-

- (i) Short Term remedial measures like providing additional sign boards (speed limit boards, pedestrian crossing boards), providing thermoplastic bar marking, providing of illumination etc., have been taken.
- (ii) The median opening has been closed permanently (to curb unauthorized access and wrong direction movement).
- (iii) Solar power lighting has been provided from Village to PUP.
- (iv) Several Counseling/Education programs were conducted by the Concessionaire, Sr. Safety Expert (Chief Engineer Retd.) from MoRT&H and NGO (Road Safety Club).
- (v) Entry and Exit ramps near the PUP are being provided.

Vehicles without insurance policy

886. DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether 70 per cent of country's private vehicles do not have a valid insurance policy;

(b) if so, the details thereof along with the reasons therefor;

(c) whether Government has taken any steps to identify such vehicles and ensure that these vehicles have valid insurance policy and if so, the details thereof; and

(d) the steps taken by Government to have a mechanism to report road accidents to the concerned insurance company for fast processing of claims?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) The Ministry of Road Transport and Highways does not maintain data regarding the private vehicles having valid insurance policy. Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of State Governments/Union Territory Administrations concerned. Ministry of Road Transport and Highways is working on a proposal to replace the "Motor Vehicles Act, 1988" with a new Act namely "The Road Transport and Safety Bill, 2015" which *inter-alia* proposes to put in place the National Road Safety and National Transport Authority which has been tasked to address the engineering, education, enforcement, monitoring and emergency care standards for road safety. The Bill also tries to remove the practices which are adverse to road safety and efficient use of transport system. The National Authority shall develop the Unified Vehicle Registration System to integrate various stakeholders including manufacturers, insurance firms, centres of fitness certification, revenue departments of the Central Government, the State Governments, enforcement agencies, consumers and Motor Accident Claims Tribunal to provide and share information. The Bill, 2015 has been furnished to all the States/UTs, seeking their comments/views. The Bill has been uploaded on Ministry's official website: www.morth.nic.in.

Funds raised by NHAI

887. SHRI A.K. SELVARAJ: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has approved NHAI's plan to raise upto ₹55,000 crore during this fiscal year;

(b) if so, the details thereof;

(c) whether Government has also authorised NHAI to keep the proceeds of completed highway projects, that would be sold out, for a healthier balance sheet; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Yes Sir. The Government has permitted borrowing of ₹ 59.279 crore by NHAI during 2016-17 as IEBR. NHAI plans to raise ₹ 5000 crore through Capital Gain Bonds and ₹ 50,000 crore/through taxable bonds or other similar instruments.